

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 251 of 2016 &
IA No. 537 of 2016**

Dated: 20th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Bhakra-Beas Management Board (BBMB) ...Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Sanjay Sen
Mr. Sakesh Kumar for R-1
Mr. Anand K.Ganesan
Ms. Saloni Sacheti
Ms. Aditi Mohapatra for R-2

ORDER

Admit. Issue notice. Mr. Sakesh Kumar takes notice on behalf of Respondent No.1 and Mr. Anand K. Ganesan takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply to the main appeal. They may file the same on or before 18.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 05.12.2016 after serving copy on the other side. Learned counsel for Respondent No.2 is directed to file Vakalatnama within a week.

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List the I.A No. 537 of 2016 (Appl. for stay) for hearing on 10.11.2016. In the meantime, learned counsel for the respondents may file reply to the interim application on or before 25.10.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 02.11.2016 after serving copy on the other side. Without prejudice to the rights and contentions of the respondents, no coercive steps will be taken against the appellant till the next date of hearing i.e., 10.11.2016. We make it clear that all the contentions of the parties are kept open.

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson